

1	2	3	4
10.Orissa	24.65	25.25	23.50
11.Punjab	21.52	19.24	18.46
12.Rajasthan	23.11	22.74	25.19
13.Tamil Nadu	18.63	17.50	17.25
14.U.P.	26.06	24.43	23.20
15.West Bengal	22.26	24.87	22.02
16.Assam	21.76	21.41	20.82
17.Meghalaya	11.49	11.49	10.67

*Provisional

Accommodations Allotted to Social Worker

2621. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of URBAN AFFIARS AND EMPLOYMENT be pleased to state :

(a) the details regarding the social workers allotted Government accommodation on priority basis during the last three years; and

(b) the categories under which Government accommodation was allotted to these workers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFIARS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) 6 Social Workers have been allotted Government quarters during 1992, 1993 & 1994 under social worker category as per the details given below :

S. No.	Name	Flats
1.	Sh. D.P. Ray	E 1/760, A.G.V. Complex.
2.	Sh. Anil Shastri	D. II/77, Pandara Road.
3.	Sh. Porhottam Goyal	D. II/69, Pandara Road
4.	Smt. Manorama Singh	A 230, Pandara Road
5.	Smt. Manorama Pandey	B 75, Pandara Road
6.	Ms. Usha Kumar	B 70, Pandara Road

Central Direction to State Electricity Boards

2622. SHRI LAL BABU RAI :

SHRI HARI KEWAL PRASAD :

Will the Minister of POWER be pleased to state :

(a) whether the Government have issued any directives to the State Electricity Boards to improve their conditions;

(b) if so, the details thereof;

(c) whether the directives and suggestions have not been implemented effectively; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b) The need to revive and modernise the State Electricity Boards on commercial lines has been engaging the attention of the Government. This issue was considered in the Power Ministers' conference held in January, 1993 when an Action Plan was adopted to improve the financial performance of the State Electricity Boards. Also, the National Development Council set up a Committee on Power to examine, inter alia, measures to make the State Electricity Boards economically viable by recasting tariff, improving efficiency and considering delinking of distribution from generation. The report of the Committee has been submitted to the Chairman of NDC for consideration.

(c) and (d) No, Sir. A number of State Electricity Boards namely of Haryana, Uttar Pradesh, Orissa, Bihar, Rajasthan and Andhra Pradesh have shown inclination to undertake major structural reforms in the Power Sector in their States and have signed agreements with the World Bank for loans under its Project Preparation Facility (PPF) for the diagnostic studies by outside Consultants. The organisational reforms of the State Power Sectors, inter alia, aim at :-

- (i) Unbundling of Power Industry by separating generation, transmission and distribution.
- (ii) Bringing in competitiveness by allowing private participation in generation and distribution.
- (iii) Development of a regulatory framework.
- (iv) Progressive tariff adjustment on commercial lines.

[English]

Violation of Lease

2623. SHRI HARIN PATHAK : Will the Minister of URBAN AFFIARS AND EMPLOYMENT be pleased to state:

(a) whether DDA is surveying the old lease entered by the former Delhi Improvement Trust to identify how the lease conditions had been violated;

(b) whether the survey has been completed; and

(c) if so, the decision of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFIARS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) DDA has reported that identification of violations of lease conditions is an on-going process. Such violations are specifically dealt with at the time of renewal or conversion of leases or when otherwise noticed.

(c) Does not arise.